

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:2382  
ANSWERED ON:25.07.2014  
LEASE RULES IN CANTONMENT AREA  
Gandhi Shri Dilip Kumar Mansukhlal

**Will the Minister of DEFENCE be pleased to state:**

- (a) the details of the different types of lease provisions existing in the cantonment board premises of the country;
- (b) whether lease objectives are modified from time to time;
- (c) if so, the dates on which these modifications have been brought about so far;
- (d) whether free-hold provisions also exist under Military Estates officer; and
- (e) if so, the details thereof and the cantonment areas in which this provision has been implemented?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF DEFENCE (SHRI ARUN JAITLEY)

- (a) Provisions relating to grant of lease in cantonments are contained in Cantonment Codes of 1899 and 1912, Cantonment Land Administration Rules (CLAR) of 1925 and 1937 and Cantonment Property Rules 1925.
- (b) & (c): The purpose for which a lease is given is specified in the lease. Modification to an individual lease is permissible, on a case-to-case basis, with the prior sanction of the Government.
- (d) & (e): Provision for conversion of lands to free-hold do not exist for lands under the management of Defence Estates Officer earlier known as Military Estates Officer. However certain Defence lands which are under the management of Cantonment Boards can be converted into free hold subject to meeting laid down conditions.